

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
**W.P. (PIL) No. 4199 of 2022**

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Court on its own motion

Versus

State of Jharkhand ... .. Respondent

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**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the State: Mr. Piyush Chitresh, A.C. to A.G.  
For the UOI: Mr. Anil Kumar, A.S.G.I.  
Mr. Vikash Kumar, C.G.C.  
Ms. Chandana Kumari, A.C. to A.S.G.I.

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Oral Order

**03/Dated: 14.10.2022**

It is regretted that despite our clear-cut direction, there is no answer in the affidavit of the State regarding Issue Nos.2, 4 and 5.

In view thereof, let such affidavit answering issue No.2 be filed by the Superintendent of Police, Dumka by swearing personal affidavit.

So far as Issue Nos.4 and 5 are concerned, let an affidavit be filed by the Director General of Police, Jharkhand in that regard.

If the affidavits are not filed on or before the next date of hearing, then we will be compelled to impose exemplary cost upon both the authorities.

This is further regretted that despite our direction, the Director, AIIMS, Deoghar has also not filed affidavit.

Let him file such affidavit on or before the next date of hearing, failing which exemplary cost will be imposed.

Put up this case on 11.11.2022.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**